

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 153 of 2011

Niranjan Kumar Agrawal **Petitioner**
Versus
The State of Jharkhand & Anr. **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :
For the Respondent-State :
.....

06/Dated:22/04/2021:

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID -19 pandemic.

It has been reported that Jharkhand State Bar Council has resolved to abstain from the Court work for a week in view of sudden surge of Covid-19 pandemic and that is why the lawyers are not appearing today.

In that view of the matter, let this case be listed after three weeks.

(Sanjay Kumar Dwivedi, J.)